



REGIONAL OFFICE  
C.G. ENVIRONMENT CONSERVATION BOARD  
RAIPUR 492001

E mail : [rocecbraipur2014@gmail.com](mailto:rocecbraipur2014@gmail.com)

No. 1112/RO/TS/CECB/2021

Raipur dated 27/JUL/2021.

To,

The Registrar,  
National Green Tribunal  
Principal Bench, New Delhi

Sub :- Action taken report in compliance to the Hon'ble National Green Tribunal, Principal Bench, New Delhi Order 25.11.2020 in O.A No. 644/2019 with O.A. No. 694/2019.

Ref :- Hon'ble National Green Tribunal, Principal Bench, New Delhi Order 25.11.2020 in O.A No. 644/2019 with O.A. No. 694/2019.

Respected Sir,

With reference to the above mentioned order Joint Committee formed by the Hon'ble National Green Tribunal vide order dated 09.09.2020 consisting of (i) Representative of CPCB (ii) Representative of Central Ground Water Authority (iii) Representative of SPCB, in the matter of O.A No. 644/2019 with O.A. No. 694/2019 has visited the industry on dated 01.02.2021 and has taken the decision with consensus in regard to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi vide Order 25.11.2020 in O.A No. 644/2019 with O.A. No. 694/2019.

The Action taken report duly signed by the Members of the committee is enclosed for justification of compliance.

Enclosed :- As above

(Manish Kashyap)  
Regional Officer

Chhattisgarh Environment Conservation Board  
Raipur

No. /RO/TS/CECB/2021

Raipur dated / /2021

Copy to :-

1. Member Secretary, C.G. Environment Conservation Board, Nava Raipur, Atal Nagar for information please.
2. S. Lakshmi Iyer, (Board's Advocate), P-2A, Lower Ground Floor, Jangpura Extension, Delhi for information and necessary action.

(Manish Kashyap)  
Regional Officer

Chhattisgarh Environment Conservation Board  
Raipur

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**Action Taken Report in Compliance to the order dated 25.11.2020**

**In the OA No. 644/2019**

**With**

**OA No. 694/2019**

**Sudhir & Sri Kant Versus State of Chhattisgarh & Ors**

In the OA No. 644/2019 With OA No. 694/2019 the applicant has raised the question that pollution was being caused by M/s The Metallic Alloys, Plot No. 29, Industrial Growth Centre Siltara, Phase- II, Raipur Chhattisgarh by using coke in the course of operation of furnace.

In the above said matter Hon'ble NGT vide its order dated 14.05.2020 has constituted committee comprising members from Central Pollution Control Board, MoEF & CC and State PCB/Chhattisgarh Environment Conservation Board(CECB). In compliance to Hon'ble NGT order committee visited the site on 21.09.2020 and submitted the report to Hon'ble NGT vide letter dated 19.10.2020. Hon'ble NGT vide order dated 25.11.2020 had disposed off the above said matter and directed the joint committee in paragraph 5 of the order as "In view of above, the joint Committee may assess compensation for illegal extraction of ground water for the period such extraction was illegal. Further issues of violation of consent conditions requirement of EC, particularly if there was capacity enhancement. The decision in this regard be taken within two months, following due process of law". In compliance to the Hon'ble NGT order committee comprising following members have visited the industry on dated 01.02.2021.

1. Dr. R. P. Mishra, Scientist "D" Central Pollution Board, Bhopal - Member
2. Dr. Bhardwaj Adiraju, Scientist "C", Integrated Regional office, Raipur, MoEF&CC, Raipur.
3. Mr. Manish Kashyap, Regional Officer, CECB, Raipur.

The unit has applied for Permission to Establishment of 'Low Carbon Ferro Alloys – 8000 M.T./Year' on dated 08.11.2005 and the same was granted by Chhattisgarh Environment Conservation Board on dated 19.05.2006, enclosed as **Annexure-A**. While the E.I.A Notification 2006 became effective on dated 14.09.2006. The unit then applied for Consent to operate for 'Low Carbon Ferro Alloys – 8000 M.T./Year' on dated 02.08.2011 and Consent to Operate was granted on dated 23.08.2011 , enclosed as **Annexure – B** by Chhattisgarh Environment Conservation Board. The consent is renewed upto 31.01.2025, Renewal document enclosed as **Annexure – C**. The raw material used in the production of Low Carbon Ferro Alloys are Manganese Ore ,Coke, Carbon Paste & Dolomite.

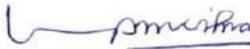
The point wise observations of the committee with respect to the Hon'ble NGT order dated 25.11.2020 are as under -

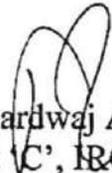
Sl.No.	Issues Raised	Observation
01	Joint Committee may assess compensation for illegal extraction of ground water for the period such extraction was illegal.	<p>The unit is located in industrial area and the water requirement for the above unit is fulfilled through Chhattisgarh Ispat Bhumi Limited, the agreement copy of which is placed as <b>Annexure-D</b>. However for emergency situations, the unit also has borewell, for which they have been granted NOC from Central Ground Water Authority on dated 10.06.2020, which is valid upto 09.08.2022, placed as <b>Annexure – E</b>.</p> <p>The Central Ground Water Authority vide public notice dated 01.04.2020 (Copy is enclosed as <b>Annexure – F</b>) has notified as "In view of the prevailing situation of the lockdown in the entire country due to Covid-19, the date of submission of application for NOC of Ground Water abstraction by the existing industries, infrastructure and mining project is hereby extended till 30<sup>th</sup> June, 2020".</p> <p>Also, The Central Ground Water Authority has issued a public notice dated 26.10.2020 (Copy is enclosed as <b>Annexure – G</b>). The relevant points of the notice are as follows :-</p> <p>i) Since the last date for submission of applications for NOC by the existing users was 30.06.2020, all existing users, except exempted categories, who have submitted their applications for NOC after</p>

		<p>30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986.</p> <p>ii) All existing users, except exempted categories, who have submitted their applications for NOC after 24.09.2020 will be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986 and Environmental Compensation w.e.f. 24.09.2020 as per the gazette notification.</p> <p>As per the above mentioned notices by the Central Ground Water Authority, CGWA has granted time to the existing industries till 30.06.2020 for applying to obtain NOC from CGWA.</p> <p>As industry has obtained NOC from Central Ground Water Authority on 10.06.2020, before the above mentioned due date notified by the Central Ground Water Authority, the industry is not liable to pay any penalty or Environmental compensation in this regard.</p>
02	Violation of consent conditions requirement of EC, particularly if there was capacity enhancement	<p>The Consent to Establish was granted to the unit by Chhattisgarh Environment Conservation Board on dated 19.05.2006, while the E.I.A Notification 2006 became effective on dated 14.09.2006. The unit then applied for Consent to operate for 'Low Carbon Ferro Alloys – 8000 M.T./Year' on dated 02.08.2011 and Consent to Operate was granted on dated 23.08.2011 by Chhattisgarh Environment Conservation Board. Subsequently, M/s Metallic Alloys has applied for renewal of Consent to Operate on 30/12/2019 accordingly State PCB has issued Consent to Operate vide letter no. 4373/RO/TS/CECB/2020 dated 25/01/2020 which is valid till 31/01/2025.</p> <p>Further, M/s Metallic Alloys had applied for grant of ToR for expansion of Manufacturing capacity Ferro Alloys from 8,000 TPA to 19,000 TPA by replacing old 1 x 6 MVA SAF by 1 x 9 MVA SAF and one New Unit of 1 x 9 MVA SAF for manufacturing 19,000 TPA Ferro Alloys. Total expansion will be 8000 TPA to 38000 TPA vide proposal no. IA/CG.IND/148387/2020 dated 11/03/2020. Accordingly, standard ToR was granted to M/s Metallic Alloys by the Ministry vide letter no. 276489/2020/IA dated 31/03/2020.</p> <p>In this connection, letter was sent to the Director, Member Secretary, IA Division (Industry-I) to clarify whether M/s Metallic Alloys requires prior Environmental Clearance according to EIA Notification 2006.</p>

		The MoEF & CC vide letter no. F.No. L-11011/43/2020-IA.II (I) dated 24 <sup>th</sup> June 2021, (Copy is enclosed as <b>Annexure – H</b> ), has directed the Regional Office, MoEF &CC, Raipur to take appropriate action based on the decision of the Hon'ble Supreme Court in Civil Appeal No. 3369/2020. The Civil Appeal No. 3369/2020, Shobha Chemical Industries Pvt. Ltd. v/s Udit Jagat & Ors is presently sub-judice in Hon'ble Supreme Court. The Lawful action will be taken as per the decision of the Supreme Court in Civil Appeal No. 3369/2020.
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The Hon'ble NGT vide order dated 25.11.2020 has directed the committee to decide in the matter within two months. The necessary direction from Ministry of Environment, Forest & Climate Change, New Delhi has been received vide letter no. F.No. L-11011/43/2020-IA.II (I) dated 24<sup>th</sup> June 2021. The report is finalized thereafter and is being presented for justification of compliance.

  
(Dr. R. P. Mishra)  
Scientist 'D'  
Central Pollution Control Board  
Bhopal

  
(Dr. Bhardwaj Adiraju)  
Scientist 'C', IRO, Raipur  
MoEF&CC,  
Government of India

  
(Manish Kashyap)  
Regional Officer  
Regional Office, CECB  
Raipur



**REGIONAL OFFICE**  
**CHHATTISGARH ENVIRONMENT CONSERVATION BOARD**  
**NEW H.I.G. 9-10-11, TATIBANDH, RAIPUR (C.G.)**

NO 1108 /RO/TS/CECBI /2006  
To

Raipur, Dated 19/5/2006

✓ M/S The Metallic Alloys  
Plot No 29, Industrial Growth Centre Siltara,  
Raipur(C.G.)

**Sub:- Permission to establish the Ferro Alloys unit.**

Ref Your Application No Nil, dated 08-11-2005 & subsequent correspondence ending dated 26 04 2006

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Without prejudice to the power of this Board under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 & without reducing your responsibilities under the said Act, and after going through your proposal for achieving the effluents and gaseous emission standards, It is to inform you that this Board grants you permission, **ONLY FOR ESTABLISHING** the FERRO ALLOYS UNIT at Plot No 29, Phase-II, Siltara Growth Center, Distt- Raipur for following capacity:-

Name of Product	Production Capacity
Ferro Alloys Low Carbon	8000 M.T./Year (Eight thousand metric ton per year)

Subject to following conditions:-

- Industry shall have to install appropriate pollution control equipment of adequate capacity with Ferro alloys unit as per the proposal submitted along with the application. Also suitable pollution control equipment's shall be installed at other point sources for emission control. Industry shall insure that emission of particulate matter shall not exceed the following limit:-

Particulate Matter - 150 Mg/nm<sup>3</sup>

- The ambient air quality around the factory premises shall not exceed the following limits -
  - Suspended Particulate Matter - 500 Microgram/m<sup>3</sup>
  - Sulphur Dioxide (SO<sub>2</sub>) - 120 Microgram/ m<sup>3</sup>
  - Nitrogen Oxide (NO<sub>x</sub>) - 120 Microgram/ m<sup>3</sup>
  - Carbon Mono-oxide (CO) - 5000 Microgram/ m<sup>3</sup>

3. The height of the stack attached with the furnace shall not be less than 30 meters and all other chimney height shall be as per CPCB norms.
4. 10 meter wide green belt shall be developed all along the periphery of the plant. As far as possible available open space shall be utilized for plantation purposes.
5. The industry shall have to provide adequate facility for proper treatment of Industrial & domestic effluent and shall ensure that the treated effluent quality meets the standards prescribed by the Board.
6. The treated waste water shall be utilized in the process/sprinkling/plantation etc. No effluent shall be discharged outside the factory premises in any case.
7. The construction of effluent treatment plant and installation of Air Pollution Control Equipments shall be taken up simultaneously with other civil works.
8. Industry shall make necessary arrangement for monitoring of dust emission from the point and non point sources
9. All the raw material shall be stored in covered shed.
10. Industry shall have to install separate electric metering arrangement for the running of pollution control devices. The record of electricity consumption for running the pollution control equipment's shall be maintained and submitted to the Board every month. A separate logbook shall be maintained for the same.
11. Adequate fund provision should be made for implementation of all pollution control measures.
12. Industry shall provide metering arrangement for the measurement of fresh water utilized .
13. Effective steps shall be taken to avoid fugitive emission inside the plant. All the internal road shall be made pucca.
14. The submission of Environmental Statement by the industries who seek consent under Air & Water Act or both and authorization under the Hazardous Waste Management and Handling Rules, 1989 has been made mandatory under the Environment (Protection) Act, 1986. As per this provision, such industries are required to submit environment statement for the previous year ending 31 st March on or before 30th September every year to the Board.
15. A separate Environmental cell with suitably qualified technical personnel to carry out various functions should be set up under the control of senior executive who will report directly to head of the organization.
16. Suitable water spraying arrangement shall be made during transportation of raw material on roads.

17. Safe arrangement shall have to be made for handling and disposal of solid waste.
18. The industry shall provide proper arrangement to control the noise pollution. The ambient noise level shall not exceed 75 dB(A) during the day time and 70 dB(A) during the night time.
19. Good house keeping practice shall be adopted by the industry.
20. Board reserves the right to amend cancel any of the above conditions as and when deemed necessary.

The consent (For operation) as required under the Water (Prevention and Control of Pollution )Act. 1974 and the Air (Prevention and Control of Pollution) Act. 1981 shall be granted to your industry after fulfillment of all the conditions mentioned above . For this purpose you shall have to make an application to this Board in the prescribed proforma at least two months before the expected date of commissioning of your industry. The applicant shall not without valid consent (For operation) of the Board bring in to use any outlet for the discharge of effluent and gases.

For & on behalf of  
Chhattisgarh Environment Conservation Board

*A. Anoop Behre*  
(Anoop Behre)  
REGIONAL OFFICER  
Regional Office  
C.G. Environmental Conservation Board  
New H.G. 9, 10, 11, Takshash  
RAIPUR (BIS)

Endt. No. /RO/TS/CECB/ /2006

/ /2008

Copy to: The Chief Engineer, (Raipur Region), Gudhiyari, C.S.E.B., Raipur. You are hereby directed to release power supply to the industry only after submission of the copy of "Consent to Operate" Issued by Chhattisgarh Environment Conservation Board, Raipur

For & on behalf of  
Chhattisgarh Environment Conservation Board

(Anoop Behre)  
Regional Officer



**REGIONAL OFFICE**  
**C.G. Environment Conservation Board**  
**New H.I.G. 9-10-11, Tatibandh, Raipur(C.G.)**

No. 123] /RO/TS/CECB/2011

Raipur, Dated: 23/8 /2011

To,

✓ **M/s The Metallic Alloys**  
 Plot No. - 29, Industrial Growth Centre Siltara  
 Phase - II, Raipur (C.G.)

Sub: Consent of the Board under Section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974.

Ref: 1 Permission to establish for the ferro alloy unit granted by the Board vide letter no. 1108, dated 19.05.2006.  
 2 Your application received at this office-dated 02.08.2011.

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With reference to your above application, consent is hereby granted subject to the terms and conditions incorporated in the schedule annexed hereto for a period of twelve months from the first day of the month of commissioning of the plant.

This consent is valid for following products & production capacity: -

	Name of Product		Production Capacity
1	Low Carbon Ferro Alloys	☉	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

Please acknowledge the receipt of this letter.

For & on behalf of C.G. Environment Conservation Board

*[Signature]*  
 REGIONAL OFFICER

Regional Office, C.G. Environment Conservation Board  
 New H.I.G. 9-10-11, Tatibandh,  
 Raipur (C.G.)

Endt.No. /RO/TS/CECB/2011

Raipur, Dated: / /2011

Copy to :-

Chief Engineer (Raipur Region), Chhattisgarh State Power Distribution Company Ltd., Gudiyari for information & necessary action please. The electricity connection to the unit may be given w.r.t. above mention consent.

Regional Officer

Regional Office, C.G. Environment Conservation Board  
 Raipur (C.G.)



**REGIONAL OFFICE**  
**C.G. Environment Conservation Board**  
**New H.I.G. 9-10-11, Tatibandh, Raipur(C.G.)**

No. 1229/RO/TS/CECB/2011

Raipur, Dated: 23/8/2011

To,

✓ M/s The Metallic Alloys

Plot No. - 29, Industrial Growth Centre Siltara

Phase - II, Raipur (C.G.)

Sub: Grant of consent under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

Ref: 1 Permission to establish for the ferro alloy unit granted by the Board vide letter no. 1108, dated 19.05.2006.  
2 Your application received at this office-dated 02.08.2011.

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With reference to your above application, consent is hereby granted subject to the terms and conditions incorporated in the schedule annexed here to for a period of 12 months from the first day of the month of commissioning of the plant.

This consent is valid for following products & production capacity: -

	Name of Product		Production Capacity
1	Low Carbon Ferro Alloys	☉	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

**Conditions: -**

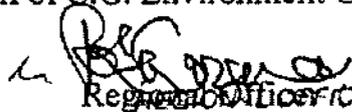
- 1 The date of commissioning of the industry shall be informed at least one month in advance.
- 2 Industry shall install appropriate air pollution control equipment at all points of emission and shall ensure that these are always kept running and in good working order all the time. In case of any failure it shall be immediately rectified or some alternate arrangement be made.
- 3 Emission of air pollutants from stack shall not exceed following limits  
Particulate Matter - 50 mg/Nm<sup>3</sup>.
- 4 Ambient air quality at boundary of industry premises shall conform to the standards prescribed by the Board.
- 5 Minimum height of all the stacks shall not be less than 30 meter. Arrangement of porthole, platform and ladder etc shall be made for monitoring purposes at appropriate height of the stack.
- 6 The industry shall do extensive tree plantation in and around the factory premises for improvement of environment in general.
- 7 The industry shall provide fume extraction system followed by bag filter at the ferro alloy unit as per the proposal submitted along with the application to bring the emission up to the prescribed standard. Industry shall have to install separate electric metering arrangement for the running of all pollution control equipments.
- 8 Industry shall adopt good house keeping practices inside the factory premises.
- 9 Industry shall submit ambient air quality monitoring report to the Board

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- regularly i.e. once in every six months.
- 10 The industry shall provide proper and safe arrangement for handling and disposal of solid waste.
  - 11 All the raw materials, finished products, solid wastes etc. shall be stored in the platform above ground level within covered shed.
  - 12 All the construction activities for establishment of industry shall be carried out exclusively using fly ash bricks/blocks and other products based on fly ash as far as possible.
  - 13 The industry shall obtain Authorization under Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008 (If required).
  - 14 The industry shall take proper action to control the noise pollution. The noise level should not exceed the limit 75 dB(A) during the day time and 70 dB(A) during the night time within the factory premises.
  - 15 Industry shall obtain statutory clearances/permissions from concerned central/state government departments, boards, bodies and corporations etc. before establishment of the unit.
  - 16 The issuance of this consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
  - 17 Any change in production capacity/process/raw material used etc. shall be intimated to the board for any enhancement of the above prior permission of the Board shall be obtained.
  - 18 The Board reserves the right to amend/Cancel any of the above conditions or add new conditions as and when deemed necessary.
  - 19 This consent is valid for the stated period and has to be renewed every year. Application which annual license fee in this regard shall reach the office 4 months before the expiry of this consent.

Please acknowledge the receipt of this letter.

For & on behalf of C.G. Environment Conservation Board

  
Regional Officer

Regional Office, C.G. Environment Conservation Board  
New H.I.G. - 9, 10, 11, Tambauran,  
Raipur (C.G.)

Endt.No. /RO/TS/CECB/2011 Raipur, Dated: / /2011  
Copy to :- Chief Engineer (Raipur Region), Chhattisgarh State Power Distribution Company Ltd., Gudiyari for information & necessary action please. The electricity connection to the unit may be given w.r.t. above mention consent.

Regional Officer  
Regional Office, C.G. Environment Conservation Board  
Raipur (C.G.)



**REGIONAL OFFICE**  
**C.G. Environment Conservation Board New H.I.G. 9-10-11, Tatibandh,**  
**Raipur(C.G.)**

**CONSENT LETTER**

No. 2484 /RO/TS/CECB/2011

Raipur, Dated 27/8/2011

**Sub:** Consent M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.) for the discharge of effluent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

- Ref:**
- 1 Permission to establish for the ferro alloy unit granted by the Board vide letter no. 1108, dated 19.05.2006.
  - 2 Your application received at this office-dated 02.08.2011.

**of M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.) (expiry date.....)**

- 1 With reference to the above application for consent to discharge effluent into the natural water courses under the Water (Prevention & Control of Pollution) Act, 1974, here-in-after referred to as the Act M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.) is authorized by the State Board to discharge its industrial and other effluents arising out of their premises into the local stream/river/well in accordance with the general and special conditions as mentioned in the Annexure.
- 2 This consent shall be valid for 12 months from the first day of the month of commissioning of the plant.

This consent is valid for following product & production capacity: -

	Name of Product		Production Capacity
1	Low Carbon Ferro Alloys	☉	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

For & on behalf of C.G. Environment Conservation Board

*[Signature]*

Regional Officer  
**REGIONAL OFFICER**  
 Regional Office, C.G. Environment Conservation Board  
 New H.I.G. (C.G.) 9, Tatibandh,  
 RAIPUR (C.G.)

Enclosure: Annexure

(I)  
ANNEXURE

**M/s The Metallic Alloys,**  
**Location of factory :- Plot No. - 29, Total area - 2.50 acre at Industrial Growth**  
**Centre Siltara, Phase - II, Raipur (C.G.)**

**Vide consent No. 2484 /RO/ Raipur / NP/ TS /CECB/2011, Dt. 2.3.11)**

**A. GENERAL CONDITIONS: -**

1. All discharges authorized shall be consistent with terms and conditions of this Consent facility expansions, production, increases or process Modifications which result in new or increased discharges of pollutants must be reported by submission of a new Consent, application or if such new, or increased discharge does not violate the effluent limitations specified in the Consent, by submission to the Board details of such new or increased discharges of pollutants in which case the consent may be modified to specify effluent limitations for any pollutants not identified and limited here in the discharge of any pollutant more frequently than or at a level in excess of that identified and authorized by the Consent shall constitute a violation of the terms and conditions of the Consent.
2. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to the following: -
  - (a) Violation of any terms and conditions of this Consent.
  - (b) Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
  - (c) A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.
3. Notwithstanding para (2) above, if a toxic effluent standard or prohibition (including any schedule of compliance specified in such effluent standard or prohibition) is established for a toxic pollutant which is present in the discharge authorized here in and such standard or prohibition is more stringent than any limitation upon such pollutant in this Consent the Consent shall be revised or modified in accordance with the toxic effluent standard or prohibition that the Board may consider and the applicant shall be so notified.
4. The applicant shall allow the staff of Chhattisgarh Environment Conservation Board and/or their authorized representative, upon the Presentation of credentials:
  - (a) To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.

- (b) To have access to and copy at reasonable times any records required to be kept under the terms and conditions of this Consent.
  - (c) To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent; or
  - (d) To sample at reasonable times any discharge or pollutants.
5. The Application shall at all times maintain in goods working order and operate as efficiently as possible all treatment or control facilities of system installed or used by him to achieve compliance with the terms and conditions of this Consent.
  6. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorized any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulation.
  7. The Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any watercourse.
  8. The specific effluent limitations and other pollution controls applicable to the discharge permitted here in are set forth below specific conditions. Also sets forth below are self-monitoring and reporting requirements. Unless otherwise specified, the applicant shall submit duplicate original copies of all reports to the Chhattisgarh Environment Conservation Board. Except for date determined to be confidential all such reports shall be available for public inspection at the office of the Chhattisgarh Environment Conservation Board. Knowingly making any false statement on any such report may result in the imposition of criminal penalties as provide for in section 42 of the Act.

**B. SPECIAL CONDITIONS: -**

1. Initial Effluent limitation during the period beginning on the effective date of this consent and lasting until **One Calendar Year** discharge from outfalls shall be limited and monitored by the applicant as specified below: -

(a) The following shall be limited by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample†
		Mg/l	Kg/Day	Mg/l	Kg/Day		

\* Daily/Weekly/Monthly/Tri-monthly.  
 † Grab/24 Hours Composite



In Addition to above discharge shall be limited and monitored as specified below:

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample†
		Mg/l	Kg/Day	Mg/l	Kg/Day		

\* Daily/Weekly/Monthly/Tri-monthly.

† Grab/24 Hours Composite

For the purpose of this sub-section, the daily average discharge is the total discharge by weight during the calendar month divided by the number of days in month the production or commercial facility was operating for the purpose of the sub-section the daily maximum discharge means the total discharge by weight during any calendar day.

(b) The PH shall not be less than 5.5 or greater than 9.0

2. Final effluent Limitation: - During the period beginning 1st day of the month of commissioning of the industry and lasting until the date of expiration of this Consent, discharge from the outfalls shall be limited and monitored by the applicant as specified below:-

(a) The following shall be limited and monitored by the applicant as specified.

S.No.	Effluent Characteristics	Discharge Limitation				Monitoring Requirements	
		Average		Maximum		Frequency of Measurement*	Type of Sample†
		Mg/l	Kg/Day	Mg/l	Kg/Day		
1	B.O.D.	--	--	30	0.03	Monthly	24 hours Composite
2	C.O.D.	--	--	250	0.25		
3	S.S.	--	--	100	0.10		
	pH 5.5 to 9.0 Flow : 1.0 m <sup>3</sup> /day					Daily	Grab

\* Daily/Weekly/Monthly/Tri-monthly.

† Grab/24 Hours Composite

Additionally, outfalls shall be monitored as follows:

- (i) Flow, Temperature and Total solids: One per Month
- (ii) Grab Samples Maximum discharge temperature above upstream receiving water shall be in accordance with the standard of ISI at 40° C.
- (iii) Uniform as per ISI at 40° C.

The temperature shall be monitored once per month on each outfall. For the purpose of the sub-section the daily average is the total discharge by,

weight during calendar month divided by the number of days in month that the production or commercial facility was operating for the purpose of this sub-section, the daily maximum discharge means the total discharge by weight during any calendar day.

- (b) The pH shall not be less than 5.5 or greater than 9.0 for outfalls. The samples are taken as monthly, grab samples.

3. Schedule of Compliance for effluent Limitation: - The applicant shall achieve compliance with the effluent limitation: specified above for discharge from outfalls in accordance with the following schedule:

- |  |   |         |
|--|---|---------|
| (i) Report of Progress                                   | : | Monthly |
| (ii) Completion of final plans by                        | : |         |
| (iii) Award of contract of other commitment of financing | : |         |
| (iv) Commencement of construction by                     | : |         |
| (v) Report of construction progress                      | : |         |
| (vi) Completion of construction by                       | : |         |
| (vii) Attainment of operational level by                 | : |         |

*Please see on page No. 13*

- (a) The applicant shall submit to the Consent issuing Authority the required report of progress or where a specific action is required in (a) above to be taken by a certain date a written notice of compliance or non-compliance with each of the above scheduled dates, post marked not later than 14 days following each elapsed date. Each notice of compliance shall include the following: -

- (1) A short description of the non-compliance.
- (2) A description of any action taken or proposed by the applicant to comply with the elapsed scheduled requirement without further delay.
- (3) An estimate of any factors which tend to explain or mitigate the non-compliance, and
- (4) An estimate of the date, the applicant will comply with the elapsed scheduled requirement and assessment of the possibility that the applicant will meet the next scheduled requirement time.

4. Compilation of monitoring Date

- (a) Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

- (b) Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to the meet monitoring requirements specified above shall conform to such guidelines. Unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and here it is not specified the guidelines as per standard methods for the

examination of Water & Waste Waters 13th Edition of the American Public Health Association, New York U.S.A. shall be used.

- (c) The applicant shall take samples and measurement to meet the monthly requirements specified above at the location indicated below:

#### POINT OF SAMPLING

- (i) Outfalls of waste.  
(ii) 100 meters from point to confluence, down stream to river or lake.
5. Recording of Monitoring activities and Results:
- (a) The applicant shall make and maintain records of all information resulting from monitoring activities by this Consent.
- (b) The applicant shall record for each measurement of sample take pursuant to the requirements of this Consent that following information:
- (1) The date exact place and time of sampling
  - (2) The dates on which analysis were performed.
  - (3) Who performed the analysis.
  - (4) The analytical techniques of methods use and
  - (5) The result of all required analysis.
- (c) If applicant monitors any pollutant more frequently as is required as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports, which may be prescribed by the Board, such increased frequency shall be indicated on the Discharge Monitoring Report from.
- (d) The applicant shall retain for a minimum of 3 years all records of monitoring activities and result including all records of calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extant during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by the Central or State Board.

#### 6. Reporting of Monitoring Results:

- (a) Monitoring information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring Report form duly filled in and signed, to the Board's office at the following address: **Chhattisgarh Environment Conservation Board, New H.I.G. 9-10-11, Tatibandh, Raipur(C.G.).**
- (b) Each submitted Discharge Monitoring Report shall be signed as follows:
- [Handwritten Signature]*

- (i) If submitted by Corporation by a Principal Executive Officer of at least the level of Vice-President or his duly authorized representative, if such representative is responsible for the overall operation of the facility from which the discharge described in the discharge Monitoring Report originates,
  - (ii) If submitted by a partnership by a general partner.
  - (iii) If submitted by a sole proprietor, the proprietor,
  - (iv) If submitted by a Municipal, State or Central Government or other public enterprises, by a Principal Executive Officer, ranking elected official commanding officer, or other duly authorized employee.
- (c) All information submitted on the Discharge Monitoring Form shall be based upon measurements and sampling carried out during the three previous calendar months. The first Discharge Monitoring Report shall be submitted for a period ending 60 days from issuance. Thereafter reporting period shall end on the last date of each month. The applicant shall submit a Discharge Monitoring Report post marked no later than 28th day of the month following each completed reporting period.
7. Limitation of Discharge of Oil Hazardous Substance in harmful quantities: The applicant shall not discharge oil in quantities defined as harmful in regulations. In addition the applicant shall not discharge hazardous substance into natural watercourse in quantities defined as harmful in regulations promulgated by the Board. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.
8. Limitation of visible Floating Solids and Foam: During the period beginning date of issuance and lasting until the date of expiration of this Consent the applicant shall not discharge floating solids or visible foam.
9. Disposal of Collected Solids:
- (a) Intake Water Treatment: Solids Sludge, dirt, silt or other pollutant separated from or resulting from treatment of intake or supply waters. period to use by the applicant shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water. Any live fish, shell fish or other animals collected or trapped as a result of intake water screening or treatment may be returned to water shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water,
  - (b) Waste water Treatment, Solids sludge, filter, backwash of other pollutant removed from or resulting from treatment or control of waste waters

shall be disposed of in such a manner as to prevent any pollutants from such materials from entering natural water.

10. Non-compliance with Effluent Limitations:

- (A) If for any reason the applicant does not comply with or will be unable to comply with or will be unable to comply with any daily maximum effluent limitations specified in this Consent the applicant shall immediately notify the Consent issuing authority or his designee by telephone No. 2573897 and provide the Consent issuing Authority with the following information in writing within 5 days of such notification:
- (a) Cause of non-compliance
  - (b) A description of the non-complying discharge including its impact upon the receiving water.
  - (c) Anticipated the time condition of non-compliance is expected to continue or if such condition has been corrected, the duration of non-compliance.
  - (d) Steps taken by the applicant to reduce and eliminate the non-complying discharge and;
  - (e) Steps to be taken by the applicant to prevent recurrence of conditions of not compliance.
- (B) The applicant shall take all responsible steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
- (C) Nothing in this Consent shall be constructed to relieve the applicant from civil or criminal penalties for non-compliance, whether or not such non-compliance is due to factors beyond his control such as equipment break down electric power failure, accident or natural disaster.

Limitation of Batch Discharge.

**SPECIAL CONDITIONS**

11. Provision for Electric Power Failure: The applicant shall either-

- (a) No later than ..... certify in writing to the consent issuing authority that applicant has installed or provided for an alternative electric power sources sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent or.

L

- (b) No later than 30 days after the effective date of his Consent, certify in writing to the consent issuing authority that upon the reduction, loss, or failure of one or more of the primary sources of electric power to any facilities utilized by the applicant to maintain compliance with the terms and conditions of his consent, the applicant shall halt, reduce or otherwise Control production and/or all discharges in order to maintain compliance with the terms conditions of this Consent.
12. Prohibition of By-pass of Treatment Facilities: The diversion or by-pass of any discharge from facility utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except:
- (a) Where unavoidable to prevent loss of life severe property damage, or
- (b) Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.
13. Spill Prevention and Containment Plan: Within 90 days of the effective date of the Consent the applicant shall prepare and submit to the consent issuing authority; a Spill Prevention; Containment and Countermeasure Plan for the facility covered by this Consent. Such plan shall include the following information and procedures relating to the prevention of spills and unauthorized discharges or oil and hazardous substances;
- (a) A description of a reporting system to be used to notify immediately persons responsible for management of a facility and appropriate State and Central authorities;
- (b) A description of equipment or facilities (including overall facility) for the prevention, containment of spills and unauthorized discharge;
- (c) A list of all oil and hazardous materials used processed or stored at the facility including the normal quantity maintained on the premises for each listed material;
- (d) A brief description of any spills or unauthorized discharge which occurred during the 36 months period preceding the effective date of this Consent and subsequent measures taken by the applicant or reduce the possibility of further spills or unauthorized discharges; and.
- (e) An implementation schedule for additional equipment or facilities which might be required for sub para (b) above but which are not yet operational.

## SPECIAL CONDITIONS

### Additional Conditions: -

- 1 The date of commissioning of industry shall be informed at least one month in advance.
- 2 The industry shall have to provide adequate facility for proper treatment of industrial and domestic effluent. The industry shall ensure that the treated effluent conforms to standard prescribed by the Board.
- 3 The industry shall take effective steps for full utilization of treated effluent for land use within the premises. The concept of "Zero discharge" shall be maintained all the time.
- 4 Regular monitoring report of the treated effluent shall be submitted to the Board every month.
- 5 The industry shall take effective step for extensive tree plantation in and around their premises for general improvement of environmental conditions.
- 6 Industry shall adopt good house keeping practices inside the factory premises. All the internal roads should be made pucca.
- 7 The industry shall make proper and safe arrangement for safe disposal of solid waste and sludge.
- 8 All the construction activities for establishment of industry shall be carried out exclusively using fly ash bricks/blocks and other products based on fly ash as far as possible.
- 9 The industry shall obtain Authorization under Hazardous Waste (Management, Handling and Transboundary Movement) Rules 2008 (If required).
- 10 The Industry shall adopt Rain Water Harvesting system for the conservation of ground water.
- 11 Industry shall obtain statutory clearances/permissions from concerned central/ state government departments, boards, bodies and corporations etc. before establishment of the unit.
- 12 The issuance of this consent does not convey any property rights in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.
- 13 Any change in production capacity/process/raw material used etc. shall be intimated to the board for any enhancement of the above prior permission of the Board shall be obtained.

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- 14 The Board reserves the right to amend/Cancel any of the above conditions or add new conditions as and when deemed necessary.

This consent and the authorization to discharge shall expire on midnight on the day after **12 months from the first day of the month of commissioning of the plant.** The applicant shall not discharge after the date of expiration. The applicant shall submit such information, forms and fees as required by the Board not later than 180 days prior to the above date of expiration.

By authority of Chhattisgarh Environment Conservation Board

  
Regional Officer  
Regional Office, C.G. Environment Conservation Board  
New H.G. P. 10, 11, Talbandi,  
Raipur (C.G.)



REGIONAL OFFICE  
C.G. Environment Conservation Board  
Commercial Complex, C.G. Housing Board Colony, Kabir Nagar, Raipur (C.G.)

No 4373 /RO/TS/CECB/2020

Raipur, dated 25/01/2020

To,

M/s The Metallic Alloys  
Plot No. - 29, Industrial Growth Centre Siltara  
Phase - II, Raipur (C.G.)

Sub :- Renewal of consent of the Board under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref :-
- 1 Consent of the Board u/s 25 of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 1231/RO/TS/CECB/2011, dated 23.08.2011.
  - 2 Consent of the Board u/s 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 1229/RO/TS/CECB/2011, dated 23.08.2011.
  - 3 Last Renewal of the Board under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 vide letter no. 3901/RO/TS/CECB/2017, dated 04.02.2017 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide letter no. 3902/RO/TS/CECB/2017, dated 04.02.2017.
  - 4 Your On-line Auto Renewal application no. 4553770, dated 30.12.2019 and subsequent correspondence ending dated 21.01.2020.

With reference to your application consent under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 are hereby renewed for a period of five years i.e. from **01.02.2020 to 31.01.2025** subject to the fulfillment of the terms & condition incorporated in the water consent L.No. 1231/RO/TS/CECB/2011, dated 23.08.2011 and air consent L.No. 1229/RO/TS/CECB/2011, dated 23.08.2011 and subsequent renewals/amendments issued by the Board and additional conditions mentioned below:-

This Renewal of consent is valid for product and production capacity of-

	<b>Name of Product</b>	<b>Production Capacity</b>
1	Low Carbon Ferro Alloys	8,000 M.T./Year (Eight Thousand Metric Ton Per Year)

Note - 1 This renewal of the consent is being issued without being prejudice of the case pending in the court of law, and the decision of the hon'ble court shall be binding over the industry.

2 This auto-renewal of the consent is being issued on the basis of the informations and affidavit submitted by the industry's letter dated on 21.01.2020.

Additional condition:-

**A. Water (Prevention & Control of Pollution) Act, 1974 :-**

1. The industry shall operate and maintain the pollution control facilities regularly to ensure the treated effluent quality within the prescribed standard all the time.
2. Industry shall do extensive tree plantation inside and outside the factory premises.
3. All the solid wastes generated from the plant shall be disposed off in safe and scientific method.
4. Good House keeping practices shall be adopted by the industry.

5. This renewal of consent is being issued under the "Scheme Of Auto-Renewal of Consent" of the Board issued vide office order no. 5734 dated 24/02/2016 as per self certificate submitted by authorized signatory Mr. Om Jhalani, Partner of M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.).
6. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance.
7. In case if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the industry shall have to pay the difference amount of renewal fees for the corresponding block years.
8. In case the prescribed fee payable is amended in future, the industry shall be liable to pay the difference amount for corresponding block years.

**B. Air (Prevention & Control of Pollution) Act, 1981 :-**

1. The industry shall operate and maintain the pollution control facilities regularly to ensure the Particulate Matter emission within prescribed standard all the time.
2. The ambient air quality within the premises shall be maintained within the prescribed standards all the time.
3. Industry shall do extensive tree plantation inside and outside the factory premises.
4. Good House keeping practices shall be adopted by the industry.
5. This renewal of consent is being issued under the "Scheme Of Auto-Renewal of Consent" of the Board issued vide office order no. 5734 dated 24/02/2016 as per self certificate submitted by authorized signatory Mr. Om Jhalani, Partner of M/s The Metallic Alloys, Plot No. - 29, Industrial Growth Centre Siltara, Phase - II, Raipur (C.G.).
6. Chhattisgarh Environment Conservation Board reserves the rights to revoke the Consent at any time for any violation/non-compliance.
7. In case if the capital investment is increased by such amount that the total investment exceeds the range for which renewal fees has been paid, the industry shall have to pay the difference amount of renewal fees for the corresponding block years.
8. In case the prescribed fee payable is amended in future, the industry shall be liable to pay the difference amount for corresponding block years.

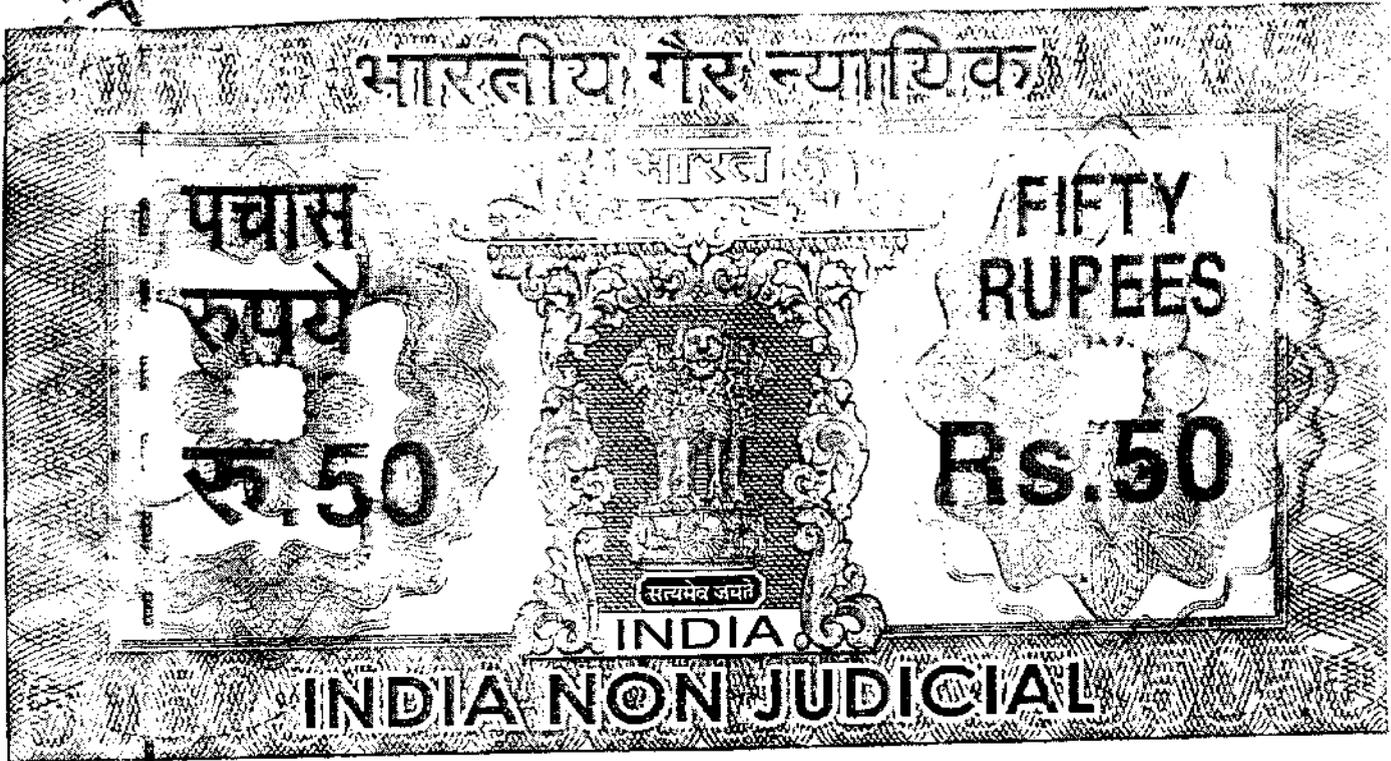
For & on behalf of C.G. Environment Conservation Board

Regional Officer  
Regional Office, C.G. Environment Conservation Board  
Raipur (C.G.)

Signature Not Verified

Digitally Signed by :DR S K  
UPADHYAY

Date: 2020.01.21 19:06:55 IST



छत्तीसगढ़ CHHATTISGARH

Y 902554

छत्तीसगढ़ इस्पात भूमि लिमिटेड  
रायपुर (छ. ग.)

एम.जे.स्टील के सामने, द्वारा मेसर्स. क्लासीक सायकल्स प्रा.लि.)  
फेस-2, सिलतरा औद्योगिक क्षेत्र, रायपुर (छ. ग.)

क. सी. आई. बी. एल./

दिनांक: 18/03/2020

अनुबंध  
(नियम 7 देखें)

छत्तीसगढ़ इस्पात भूमि लिमिटेड  
औद्योगिक प्रयोजन हेतु नल कनेक्शन के लिये अनुबंध

यह अनुबंध आज दिनांक 18.03.2020 प्रथम पक्ष संचालक छ.ग. इस्पात भूमि लिमिटेड रायपुर (जिन्हें इसके पश्चात् पूर्तिकर्ता कहा गया है जिस अभिव्यक्ति में जहां अपेक्षित हो उनके पदानुवर्ती शामिल होंगे) और द्वितीय पक्ष अभिषेक जयसवाल पिता का नाम श्री कैलाश अग्रवाल मेसर्स दि मेटालिक एलॉयस, जिन्हें इसके पश्चात् उपभोक्ता कहा गया है जिस अभिव्यक्ति ने जहां संदर्भ में अपेक्षित हो उनके वैध वारिस उत्तराधिकारी प्रतिनिधि निस्पादक शामिल होंगे के बीच किया जाता है।

For, THE METALLIC ALLOYS

चूंकि इकाई / उपभोक्ता ने औद्योगिक क्षेत्र में स्थित—निजी भूमि / मकान के भू-खंड क्रमांक 29 पर स्थित है में नल कनेक्शन के लिये निहित फार्म में आवेदन किया है।

For, THE METALLIC ALLOYS

Authorised Signatory

For, Chhattisgarh Ispat Bhumi Ltd.

Executive Director

क्रमांक 2116 दिनांक 26-12-19 कीमत 50

विक्रेता श्री/श्रीमती लक्ष्मी

पिता/पति/पेता श्री/श्रीमती रायपुर (छ.ग.)

निवासी श्रीमती रायपुर (छ.ग.)

मार्फत श्री/श्रीमती

पेता श्री/श्रीमती (घरतीपरा) इक पाठ रायपुर (छ.ग.)

पिता/पति/पेता श्री/श्रीमती रायपुर (छ.ग.)

रास्ते श्री/श्रीमती वैनामा कीमती

Signature: G. G. G. Stamp Vender, Narmadapara, RAIPUR (C.G.)

DISTRICT TREASURY OFFICE  
02 DEC 2019  
RAIPUR (C.G.)

और चूके औद्योगिक क्षेत्र सिलतरा फेस 2 स्थित जल प्रदाय विभाग में इस्पात परियोजना दिग्गम निम्नलिखित तथा भारती के अध्यायीय उक्त परिसर में 15,000 लीटर प्रतिदिन जलप्रदाय के लिये औद्योगिक मीटर युक्त / बिना मीटर के जल कनेक्ट न नियमानुसार फन्ड्री दी है।

अतएव अब यह अनुबंध इस बात का साक्ष्य है कि और इसके द्वारा नियमानुसार किया जाता है-

- 1 इस अनुबंध की सभी दृष्टियों से तत्समय प्रदत्त जल प्रदाय नियम वर्ष अगस्त 1991 से लागू किये गये हैं अथवा सी. आई. वी. एल. द्वारा सशोधित किये गये हैं। (क प्रच्युत पढा जावका और तदानुसार उसका कार्य लगाया जावेगा।)
- 2 उपभोक्ता को जिस प्रयोजन के लिये संयोजन मंजूर किया गया है उससे बिना किसी प्रयोजन के लिए जल का उपयोग नहीं करेगा और न ही जल का दुरुपयोग करेगा न ही अन्य मकानों या भूमियों या इकाईयों के निवासियों को नल का जल लेने देगा। इस खण्ड के उल्लंघन के मामले में उपभोक्ता उनका भुगतान करने का उत्तरदायी होगा जो छ. ग. इस्पात भूमि लिमिटेड रायपुर द्वारा जलप्रदाय नियम के अधीन देय जलकर का दुगना या उससे अधिक प्रसारित की जा सकेगी तथा जल संयोजन विच्छेद भी किया जा सकता है।
- 3 खपत हुए जल के मासिक बिल तैयार किये जावेगे और उपभोक्ताओं को इसमें नियत तारीख के भीतर भुगतान के लिए भेज दिये जायेंगे यदि उपभोक्ता भुगतान देय होने की तारीख के भीतर बिल की रकम का भुगतान नहीं करता है तो उसे उस पर 1.5 प्रति शत अधिभार देना होगा जो कि अगले माह के बिल में जोड़ दिया जावेगा यदि उपभोक्ता बिलों को दो माह तक नियत तिथि पर भुगतान नहीं करता तो जल आपूर्ति बंद कर दी जावेगी एवं नल संयोजन विच्छेद कर दिया जावेगा। इसके लिए अलग से कोई नोटिस देय नहीं होगा। यदि उपभोक्ता का मीटर एक माह से अधिक समय तक खराब रहता है या उपभोक्ता मीटर ठीक नहीं करवाता है उस स्थिति में उस माह से पूर्व के 12 माह में औसतन राशि के समकक्ष राशि वसूल की जावेगी।
- 4 (क) विभाग के प्राधिकृत कर्मचारियों को यह अधिकार होगा कि वे अकस्मात् अल्पकालिन सूचना देकर परिसर में प्रवेश करें तथा यह जांच करने के लिए कि जल का दुरुपयोग तो नहीं किया जा रहा है सभी या किसी भी फिटिंग या नलों का परिक्षण करें।  
(ख) यदि उपभोक्ता या उसके प्रतिनिधि द्वारा जल प्रदाय विभाग के कर्मचारी को उसके कर्तव्यों का पालन करने में कोई बाधा उपस्थित की जाती है तो उपभोक्ता को कारण बताओ नोटिस देने के बाद कनेक्ट न काट दिया जावेगा।
- 5 मीटर तथा मीटर वाचन:-  
(क) जलपूर्ति नापने के लिए अपेक्षित सभी मीटर एंडीकेटर तथा विशेष उपकरण सुविधाजनक स्थान पर स्थापित किये जावेगे।  
(ख) किसी भी स्थिति में जल प्रदाय विभाग छ. ग. इस्पात भूमि लिमिटेड रायपुर के प्राधिकारियों को छोड़कर किसी अन्य व्यक्ति द्वारा कोई मीटर नहीं लगाया जावेगा और ऐसे मीटर छत्तीसगढ़ इस्पात भूमि लिमिटेड या उसके प्रतिनिधि द्वारा सीलबंध किया जावेगा एवं उपभोक्ता अपने मीटर तथा मापक उपकरण का नियम के अनुसार अच्छी हालत में रखने के लिए उत्तरदायी होगा।  
(ग) मीटरों का वाचन प्रत्येक माह में एक बार ऐसी अंतर तिथियों या समयों पर किया जावेगा जो छ. ग. इस्पात भूमि लिमिटेड रायपुर के इंजीनियर या उसके प्रतिनिधि उपयुक्त समझे।  
(घ) यदि छ. ग. इस्पात भूमि लिमिटेड रायपुर के इंजीनियर या उसके प्रतिनिधि को यह वि वास करने के कारण हो कि उपभोक्ता के परिसर में लगाये गये मीटर ठीक नहीं है (जिसमें रुकें हुए या बंद / तैज मीटर शामिल हैं) तो मीटर की जांच होने तक सही मात्रा पिछले 12 महीने के औसतन वाचन के समकक्ष निश्चित की जावेगी।  
(च) यदि कोई मीटर खराब हो जाये या उसकी मरम्मत हो रही हो (यह अवधि अधिकतम एक माह की होगी) तो कार्यालय के जलकर निम्नानुसार संगणित किया जावेगा।

For, THE METALLIC ALLOYS

Authorised Signatory

For, Chhattisgarh Ispat Bhumi Ltd.

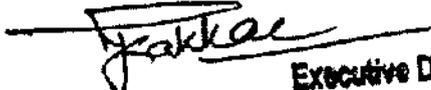
Executive Director

1. यदि जांच करने से यह पाया गया कि मीटर 5 प्रति शत से अधिक मंद नहीं है तो वार्षिक खपत के अनुसार जलकर वसूल किया जायेगा।।
  2. यदि मीटर 5 प्रतिशत से अधिक मंद पाया जाता है तो गत माह में अधिकतम वाचन के समकक्ष जलकर वसूल किया जावेगा।।
- (छ) उपभोक्ता का यह कर्तव्य होगा कि वह जल मीटर को सही प्रकार की हानियों से सुरक्षित रखे और यदि वह टूट-फूट जावे तो उसके टूटने या खराब होने की सूचना तुरंत कम्पनी के क्षेत्रीय कार्यालय में दी जाये एवं उसकी मरम्मत उपभोक्ता के खर्च द्वारा अधिकतम एक माह के समय में करायी जायेगी।।
- (ज) कोई भी उपभोक्ता मीटर के साथ छेड़छाड़ नहीं करेगा और न ही कम्पनी की अनुमति के बिना हटायेगा या उसका स्थान परिवर्तन करवायेगा यदि वह इसमें कोई भी नियम विरुद्ध कार्यवाही करेगा तो यह भास्ति का भागी होगा। भास्ति का निर्धारण समय समय पर नीतिगत निर्णय अनुसार होगा।।
6. (क) कम्पनी जलापूर्ति की गारंटी नहीं देता है और न ही किसी ऐसी हानि के लिए उत्तरदायी होगा जो वाटरमेन्स या मीनरी आदि संबंधी किसी अप्रत्याशित घटना या किसी आपात स्थिति के कारण जलापूर्ति न होने से हुई हो और जिससे जलापूर्ति बंद हो गई हो कम्पनी पूर्ववत् जलापूर्ति के बंद होने के कारण की पर्याप्तता का एक मात्र निर्णायक होगा।।
- (ख) कम्पनी यथास्थिति जलापूर्ति या जलापूर्ति के घाटे नियंत्रित करने का पूर्ण अधिकारी है।
- (ग) पूर्तिकर्ता जलापूर्ति की किसी मात्रा या दबाव के संबंध में बाध्य नहीं है।।
- (घ) उपभोक्ता जलापूर्ति बंद हो जाने या प्रतिबंधित की स्थिति में पूर्तिकर्ता से किसी भी दावे का हकदार नहीं होगा।
7. यदि इस अनुबंध से संबंधित पक्षकारों के बीच इस अनुबंध या इसमें दिये उपबंधों या उससे उत्पन्न किसी बाध के संबंध में कोई विवाद उत्पन्न हो तो उसे संचालक छ.ग. इस्पात भूमि लिमिटेड रायपुर को निर्दिष्ट किया जावेगा और उस पर उनका निर्णय अंतिम और दोनों पक्षों को बंधनकारी होगा।
8. म.प्र. जलप्रदाय नियम 1991 इस अनुबंध के भाग होंगे। ये नियम पुनरीक्षित किये जा रहे हैं तथा यह अनुबंध पुनरीक्षित नियमों की शर्तों के अधीन होगा भले ही वे वर्तमान भातों से हटकर हों।।
9. इस अनुबंध के अधीन उपभोक्ता से अप्राप्त कोई भी राशि उससे भू-राजस्व के बकाया के रूप में वसूल की जा सकेगी।

For, THE METALLIC ALLOYS

  
Authorised Signatory  
x(seal & sign)

For, Chhattisgarh Ispat Bhumi Ltd.

  
Executive Director

साक्षी :-

1. नाम - Birendra Dumbrol:  
पता - 101 Bihar Colony  
Patna P.O. Bihar

2. नाम - Rajesh Dhangra  
पता - Dangra Raipur  
Rajesh

उपभोक्ता

For, THE METALLIC ALLOYS

(Authorized Signatory)

नाम - अभियेक जयवाल्

मेसर्स दि मेटालिक एलॉयस

पदनाम - संचालक

सील - (RAIPUR)

(THE RAIPUR SAC)

RAIPUR

पूर्तिकर्ता

छत्तीसगढ़ इस्पात भूमि लिमिटेड

For, Chhattisgarh Ispat Bhumi Ltd.

संचालक

Jyoti

Executive Director

दिनांक 18/03/2020

क्षेत्रीय निदेशक  
उत्तर मध्य छत्तीसगढ़ क्षेत्र  
Regional Director  
North Central Chhattisgarh Region



भारत सरकार  
केन्द्रीय भूमि जल प्राधिकरण  
जल संसाधन, नदी विकास और गंगा संरक्षण मंत्रालय  
Government of India  
Central Ground Water Authority  
Ministry of Water Resources, River Development  
& Ganga Rejuvenation

### NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

Project Name:	M/s The Metallic Alloys		
Project Address:	Plot No.- 29, Industrial Growth Centre, Siltara		
Town:	Siltara (ct)	Block:	Dharsiwa
District:	Raipur	State:	Chhattisgarh
Pin Code:			
Communication Address:	M/s The Metallic Alloys, Plot No.- 29, Industrial Growth Centre, Siltara, Raipur, Dharsiwa, Raipur, Chhattisgarh - 493111		
Address of CGWB Regional Office :	Central Ground Water Board North Central Chhattisgarh, 2nd Floor, Lk Corporate And Logistic Park, Dhamtari Road, Nh-30, Dumartarai, Raipur, Chhattisgarh - 492015		

- |  |                             |                 |            |
|--|-----------------------------|-----------------|------------|
| 1. NOC No.:                            | CGWA/NOC/IND/ORIG/2020/8145 | 3. Category:    | Industry   |
| 2. Application No.:                    | 21-4/3210/CT/IND/2019       | 5. NOC Type:    | New        |
| 4. Project Status:                     | Existing Project            | 7. Valid up to: | 09/06/2022 |
| 6. Valid from:                         | 10/06/2020                  |                 |            |
| 8. Ground Water Abstraction Permitted: |                             |                 |            |

Fresh Water		Saline Water		Dewatering		Total	
m <sup>3</sup> /day	m <sup>3</sup> /year						
8.00	2850.00					8.00	2850.00

#### 9. Details of ground water abstraction /Dewatering structures

Abstraction Structure*	Total Existing No.:1					Total Proposed No.:0				
	DW	DCB	BW	TW	MP	DW	DCB	BW	TW	MP
	0	0	1	0	0	0	0	0	0	0

\*DW- Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; MP-Mine Pit

- |   |         |
|---|---------|
| 10. Quantum of ground water recharge(m <sup>3</sup> /year): | 3910.00 |
|---|---------|

(Compliance Conditions given overleaf)

*[Signature]*  
10/06/20  
(Authorised Officer)  
CGWA

**Validity of this NOC shall be subject to compliance of the following mandatory conditions:**

- 1) No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
- 2) The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction (more than that permitted in NOC for specific period).
- 3) All new as well as existing ground water abstraction/ de-watering structures shall be fitted with digital water flow meters by the firm at its own cost immediately on completion of their construction or grant of NOC as the case may be. In case of renewal of NOCs, all existing ground water abstraction structures shall continue to be fitted with digital water flow meters. Intimation of installation of flow meters shall be sent by the proponent to the Regional Director of CGWB within 6 months of grant of NOC. Daily ground water abstraction data shall be monitored / continue to be monitored (in case of renewal) by the firm and recorded in a log book. Details of month-wise ground water abstraction shall be submitted to the Regional Director, CGWB, once every year.
- 4) In case the ground water abstraction is more than 10 m<sup>3</sup>/day, monthly water level monitoring data shall be maintained and submitted annually to the Regional Office of CGWB. Wherever groundwater withdrawal is more than 500 m<sup>3</sup>/day, the firm shall install telemetry system in one of the piezometers and share USER ID and password of the telemetry system with the Regional Director, CGWB.
- 5) In case ground water abstraction is more than 10 m<sup>3</sup>/day, ground water quality shall be monitored once in a year (during pre- monsoon period) and the report submitted to the Regional Office, CGWB. Wherever the extraction is less than 10 m<sup>3</sup>/day, ground water quality report shall be submitted by the proponent at the time of submission of self-compliance report.
- 6) Ground water augmentation measures, as stipulated in the NOC, shall be implemented (in new cases) / continue to be maintained (in case of renewal) in consultation with the concerned Regional Director, CGWB.
- 7) Proof of recharge/water harvesting structures constructed (photographs of structures) shall be submitted to the concerned Regional Director, CGWB within 6 months from the date of issue of NOC. The firm shall also undertake periodic maintenance of recharge structures at its own cost.
- 8) The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
- 9) In case of industries that are likely to contaminate the ground water, no recharge measures shall be taken up by the firm inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm.
- 10) The firm shall optimize water use through recycling/ reuse of waste water after proper treatment.
- 11) Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
- 12) In case of mining projects, additional key wells shall be established in consultation with the Regional Director, CGWB for ground water level monitoring four (4) times a year (January, May, August and November) in core as well as buffer zones of the mine.
- 13) Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
- 14) The firm shall report compliance of the NOC conditions online in the website ([www.cgwa-noc.gov.in](http://www.cgwa-noc.gov.in)) within one year from the date of issue of this NOC.
- 15) This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
- 16) This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
- 17) The issue of this NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
- 18) This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
- 19) Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986.

**(Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent.)**

**GOVERNMENT OF INDIA**  
**MINISTRY OF JAL SHAKTHI**  
**DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT AND GANGA REJUVENATION**  
**CENTRAL GROUND WATER AUTHORITY**  
[Constituted under section 3(3) of Environment (Protection) Act, 1986]

No. 26-1/CGWA/PN/2018

Dated 01.04.2020

**PUBLIC NOTICE**

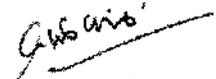
**SUB: ATTENTION OF ALL EXISTING GROUND WATER USERS INCLUDING INDUSTRIAL, INFRASTRUCTURE AND MINING PROJECTS.**

In view of the prevailing situation of lock down in the entire country due to COVID-19, the date for submission of application for NOC for ground water abstraction by the existing industries, infrastructure and mining projects is hereby extended till 30th June, 2020.

All the users drawing ground water are advised to submit their applications for NOC online through NOCAP portal of CGWA.

No hard copy of application or any other documents are being accepted at Regional Office of CGWB in order to contain the pandemic. All the documents are to be uploaded on NOCAP portal while submitting application.

The detailed directions, existing guidelines etc., are available on the web link: [www.cgwa-noc.gov.in/Landing\\_Page/Ground\\_Water\\_.htm](http://www.cgwa-noc.gov.in/Landing_Page/Ground_Water_.htm) / [cgwb.gov.in](http://cgwb.gov.in).

  
(G.C.PATI)  
CHAIRMAN  
01.04.2020

Government of India  
Ministry of Jal Shakti  
Department of Water Resources, River Development & Ganga Rejuvenation  
Central Ground Water Authority

**PUBLIC NOTICE**

New Delhi, Dated 26<sup>th</sup> October, 2020

**Attention to All existing ground water users including industrial/ infrastructure/ mining projects**

Whereas the Central Government constituted the Central Ground Water Authority (hereafter referred to as the Authority) vide notification Number S.O. 38(E), dated 14<sup>th</sup> January, 1997, followed by notification number S.O. 1124(E) dated 6<sup>th</sup> November, 2000 and S.O. 1121 (E) dated 13<sup>th</sup> May, 2010 of the Government of India in the Ministry of Environment & Forests, for the purposes of regulation and control of ground water development and management in the whole of India and to issue necessary regulatory directions.

And whereas the Authority has issued 'Guidelines to control and regulate ground water extraction in India' vide notification number 3289(E) dated 24<sup>th</sup> September, 2020.

Henceforth applications for NOC for ground water abstraction will be processed based on category of ground water assessment unit and not by notified/ non-notified areas. NOCs in areas notified earlier will also be governed by the revised guidelines and will be issued by Central Ground Water Authority or State/ Union Territory Ground water Authority as the case may be.

This is to bring to the notice of all ground water users that :

1. As Micro and Small Enterprises (MSEs) drawing less than 10 KLD of ground water are exempted from NOC, such MSEs, who have already submitted their applications prior to 24.09.2020 are required to submit self declaration as per format available on the website.
2. Ground water abstraction/ restoration charges shall be payable by all ground water users except those exempted from obtaining No Objection Certificate for ground water abstraction. Existing users shall pay abstraction charges w.e.f. 24.09.2020.
3. All existing users who have obtained NOC before 24.09.2020 and implemented/ installed Rain water harvesting/ artificial recharge will be eligible for rebate of 50% on Ground water abstraction/ restoration charges as per gazette notification, at the time of renewal. Users who have implemented

recharge but quantum of recharge is less than that the quantum as per guidelines (2015), will get rebate on pro rata basis.

4. All existing users who have already obtained NOC from CGWA are hereby directed to install digital water flow meter with telemetry in all existing ground water abstraction structures **irrespective of quantum of ground water withdrawal**, failing which the users shall be liable to pay penalty as per gazette notification.
5. Since the last date for submission of applications for NOC by the existing users was 30.06.2020, all existing users, except exempted categories, who have submitted their applications for NOC after 30.06.2020 and before 24.09.2020 shall be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986.
6. All existing users, except exempted categories, who have submitted their applications for NOC after 24.09.2020 will be liable to pay penalty of Rs. 1 lakh under Section 15 of Environment (Protection) Act, 1986 and Environmental Compensation w.e.f. 24.09.2020 as per the gazette notification.
7. All such industries who have submitted their applications for NOC prior to 24.09.2020, and are drawing ground water more than 100 KLD in critical and semi-critical assessment units, are mandatorily required to submit Impact Assessment Report from Accredited Consultant by 31.12.2020 to the concerned Regional Office.
8. Applications received prior to 24.09.2020 from all such industries located in over-exploited assessment units and drawing more than 100 KLD of groundwater will be processed only after receipt of Impact Assessment Report.
9. In case of mining projects involving dewatering, all applicants who have already submitted their applications for NOC are mandatorily required to submit comprehensive hydrogeological report on ground water conditions in both core and buffer zones of the mine, depth wise and year wise mine seepage calculations, impact assessment of mining and dewatering on ground water regime and its socio economic impact, details of recycling and reuse, recharge and reduction of pumping with use of technology for mining and water management to minimize and mitigate the adverse impact on ground water, prepared by Accredited Consultant by 31.12.2020.
10. All existing industries located in Safe, Semi-critical and Critical assessment units and drawing more than 100 KLD of groundwater, who have submitted their applications for renewal of NOC prior to 24.09.2020, are required to submit Water Audit Report from certified water auditors Latest by 31.12.2020.

11. Applications for renewal of NOC received prior to 24.09.2020 from the existing industries located in Over-exploited assessment units and drawing more than 100 KLD of groundwater shall be processed only after receipt of Water Audit Report from certified water auditors.
12. All new infrastructure projects, who have submitted their applications prior to 24.09.2020 and propose to draw more than 20 KLD of ground water are required to submit proof of installation of STP or submit an affidavit as per format available on the website.
13. All such infrastructure projects requiring water for commercial use, who have submitted their applications prior to 24.09.2020, are required to submit completion certificate or submit an affidavit as per format available on the web site.
14. New industries/ infrastructure/ mining projects, who have applied for NOC prior to 24.09.2020 and are falling within 500 m from the periphery of demarcated wetland areas are required to submit affidavit that they will submit copy of consent/ approval from the Wetland Authority to establish their project in the area as and when received by them.
15. New industries/ infrastructure/ mining projects, who have applied for NOC prior to 24.09.2020 and fall beyond 500 m from the periphery of demarcated wetland areas are required to submit affidavit as per format available on the website.

Member  
Central Ground Water Authority

F. No. L-11011/43/2020 – IA. II(I)  
 Government of India  
 Ministry of Environment, Forests and Climate Change  
 (Impact Assessment Division)

Indira Paryavaran Bhawan  
 Jor Bagh Road, Aliganj,  
 New Delhi – 110003

E-mail: r.sundar@nic.in  
 Tel: 011-24695304

Dated: 24<sup>th</sup> June, 2021

To,

Dr. Bhardwaj Adiraju  
 Scientist 'C'  
 Integrated Regional Office,  
 MoEF&CC, Aranya Bhawan,  
 S/o Late Ayodhya Prasad Sahu North Block, Sector - 19,  
 Naya Raipur, Atal Nagar,  
 Chhattisgarh 492002  
 Email: iro.raipur-mefcc@gov.in

Subject: Original Application No. 644/2019 & OA No. 694/ 2019 in the matter of Sudhir vs. State of Chhattisgarh & Srikant vs. State of Chhattisgarh – Seeking clarification from the Ministry regarding applicability of Environment Clearance for the existing Low Carbon and High Carbon Ferro Alloys Plant of M/s. Metallic Alloys – reg.

Sir,

Reference is invited to the letter dated 6/05/2021 of Integrated Regional Office of MoEF&CC at Raipur seeking clarification from the Ministry regarding applicability of Environment Clearance for the existing Low Carbon and High Carbon Ferro Alloys Plant of M/s. Metallic Alloys.

2. The matter has been examined in the Ministry. As per the records made available to this Ministry, following points are noted:

- i. M/s. Metallic Alloys is operating an 8000 TPA Low Carbon and High Carbon Ferro Alloys [1 x 6 MVA Submerged Arc Furnace (SAF)] at Plot No. 29, Industrial Growth Centre Siltara Phase II, District: Raipur State: Chhattisgarh. The said unit was established after obtaining the Consent To Establish (CTE) from Chhattisgarh Environment Conservation Board (CECB) vide letter dated 19.05.2006. The investment details of the unit have not been mentioned in the CTE. However, as per the Consent To Operate (CTO) application submitted to CECB, the capital investment of the 8000 TPA

8/16

- Low Carbon and High Carbon Ferro Alloys is INR 672.75 lakhs. The unit is under operation presently based on the CTO obtained from CECB from time to time.
- ii. As per the Ministry's circular dated 21/11/2006 (*copy enclosed*), the projects which are attracting the provisions of EIA, 2006 for which NOC issued before 14/09/2006 are not required to take Environment Clearance under the provisions of EIA Notification, 2006.
  - iii. Applicability of Environment Clearance for the 8000 TPA Low Carbon and High Carbon Ferro Alloys plant.

Provisions	Applicability of EC	Remarks
EIA, 1994 dated 27/01/1994	Not required as the capital investment of the project is INR 6.72 crores only which is less INR 100 crores	Green field project with an investment of more than INR 100 crores would attract the provisions of EIA, 1994.
EIA, 2006 dated 14/09/2006	Not required as the proponent has obtained CTE on 19/05/2006 which is prior to 14/09/2006.	Since the unit has obtained CTE from CECB prior to 14/09/2006, the unit is not required to obtain EC under the provision of EIA Notification, 2006.

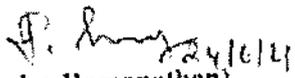
iv. The Hon'ble National Green Tribunal vide its judgement dated 28/08/2020 in Original Application No. 04/2020/EZ with Original Application No. 134/2017/EZ taken a stand that if the Consent to Operate (CTO) accorded after 14/09/2006, the unit is required to take EC under the provision of EIA, 2006. The said judgement has been challenged before the Hon'ble Supreme Court in Civil Appeal No. 3369/2020, Shobha Chemical Industries Pvt. Ltd. v. Udit Jagat & Ors. The Hon'ble Supreme Court vide its Order dated 27/10/2020 stayed the operation of the said impugned judgement of Hon'ble NGT and the matter is presently under sub-judice.

3. Considering the above, Regional Office is hereby requested to take appropriate action based on the decision of the Hon'ble Supreme Court in Civil Appeal No. 3369/2020

4. This issues with the approval of the Competent Authority.

Encl: as above.

Yours faithfully,

  
(Sundar Ramanathan)  
Scientist 'E'

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ADDITIONAL ANNEXURE

No.J-11011/67/2020-IA.II(I)  
Government of India  
Minister of Environment, Forest and Climate Change  
Impact Assessment Division

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Indira Paryavaran Bhavan,  
Vayu Wing, 3rd Floor, Aliganj,  
Jor Bagh Road, New Delhi-110003  
31 Mar 2020

To

M/s THE METALLIC ALLOYS  
BA/3A Ashok Vihar, Phase I, New Delhi,  
New Delhi-493111  
Delhi

Tel.No.0712-2293225; Email:themettalic0303@gmail.com

Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1 ) along with a Pre-feasibility Report. The details of the proposal are given below:

1. **Proposal No.:** IA/CG/IND/148387/2020  
Expansion of Manufacturing capacity Ferro Alloys from 8,000 TPA to 19,000 TPA by replacing old 1 x 6 MVA SAF by 1 x 9 MVA SAF and one New Unit of 1 x 9 MVA SAF for manufacturing 19,000 TPA Ferro Alloys. Total expansion will be 8000TPA to 38000 TPA.
2. **Name of the Proposal:**
3. **Category of the Proposal:** Industrial Projects - 1
4. **Project/Activity applied for:** 3(a) Metallurgical industries (ferrous & non ferrous)
5. **Date of submission for TOR:** 14 Mar 2020

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/  
ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE**

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**3(b): STANDARD TERMS OF REFERENCE FOR CONDUCTING  
ENVIRONMENT IMPACT ASSESSMENT STUDY FOR  
METALLURGICAL INDUSTRIES (FERROUS & NON FERROUS)  
PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP  
REPORT**

**A. STANDARD TERMS OF REFERENCE (TOR)**

**1) Executive Summary**

**2) Introduction**

- i. Details of the EIA Consultant including NABET accreditation
- ii. Information about the project proponent
- iii. Importance and benefits of the project

**3) Project Description**

- i. Cost of project and time of completion.
- ii. Products with capacities for the proposed project.
- iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
- iv. List of raw materials required and their source along with mode of transportation.
- v. Other chemicals and materials required with quantities and storage capacities
- vi. Details of Emission, effluents, hazardous waste generation and their management.
- vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
- viii. Process description along with major equipments and machineries, process flow sheet (quantitative) from raw material to products to be provided
- ix. Hazard identification and details of proposed safety systems.
- x. Expansion/modernization proposals:
  - u. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing existing operation of the project from SPCB shall be attached with the EIA-EMP report.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR  
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- b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

**4) Site Details**

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Details w.r.t. option analysis for selection of site
- iv. Co-ordinates (lat-long) of all four corners of the site.
- v. Google map-Earth downloaded of the project site.
- vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- viii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- x. Geological features and Geo-hydrological status of the study area shall be included.
- xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xiii. R&R details in respect of land in line with state Government policy

**5) Forest and wildlife related Issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
- ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/  
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- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
  - iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon
  - v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
  - vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife
- 6) Environmental Status**
- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
  - ii. AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
  - iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
  - iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
  - v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
  - vi. Ground water monitoring at minimum at 8 locations shall be included.
  - vii. Noise levels monitoring at 8 locations within the study area.
  - viii. Soil Characteristic as per CPCB guidelines.
  - ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
  - x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
  - xi. Socio-economic status of the study area.

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR  
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**7) Impact and Environment Management Plan**

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling - in case of discharge in water body
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.

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- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

**8) Occupational health**

- i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
- iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- iv. Annual report of health status of workers with special reference to Occupational Health and Safety.

**9) Corporate Environment Policy**

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

- 10) Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

**11) Enterprise Social Commitment (ESC)**

- i. Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time

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**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR  
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bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

- 12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- 13) A tabular chart with index for point wise compliance of above TOR.

**B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR METALLURGICAL INDUSTRIES (FERROUS & NON FERROUS)**

- 1) Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
- 2) Details on blast furnace/ open hearth furnace/ basic oxygen furnace/ladle refining, casting and rolling plants etc.
- 3) Details on installation/activation of opacity meters with recording with proper calibration system
- 4) Details on toxic metals including mercury, arsenic and fluoride emissions
- 5) Details on stack height requirement for integrated steel
- 6) Details on ash disposal and management -Non-ferrous metal
- 7) Complete process flow diagram describing production of lead/zinc/copper/ aluminium, etc.
- 8) Raw materials substitution or elimination
- 9) Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
- 10) Details on Holding and de-gassing of molten metal from primary and secondary aluminium, materials pre-treatment, and from melting and smelting of secondary aluminium
- 11) Details on solvent recycling
- 12) Details on precious metals recovery
- 13) Details on composition, generation and utilization of waste/fuel gases from coke oven plant and their utilization.
- 14) Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
- 15) Trace metals Mercury, arsenic and fluoride emissions in the raw material.
- 16) Trace metals in waste material especially slag.
- 17) Plan for trace metal recovery
- 18) Trace metals in water

**STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/  
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**C. ADDITIONAL TOR FOR INTEGRATED STEEL PLANT**

- 1). Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
- 2). Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
- 3). For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
- 4). Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
- 5). Respirable Suspended particulate matter (RSPM) present in the ambient air must be analysed for source analysis - natural dust/RSPM generated from plant operations (trace elements). The RSPM shall also be analysed for presence of poly-aromatic hydrocarbons (PAH), i.e. Benzene soluble fraction, where applicable. Chemical characterization of RSPM and incorporating of RSPM data.
- 6). All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
- 7). Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
- 8). Plan for slag utilization
- 9). Plan for utilization of energy in off gases (coke oven, blast furnace)
- 10). System of coke quenching adopted with justification.

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